CENTRAL ELECTRICITY REGULATORY COMMISSION

(Legal Division)
Weekly Hearing Schedule for the month of February, 2015 (23.2.2015 to 27.2.2015)

Date, Day &	SI.	Petition No.	Petitioner	Subject in Brief		
Time	No.	i Guuon No.		oubject in brief		
26.02.2015 Thursday At 10:30 A.M. Miscellaneous Petitions	1.	462/MP/2014	NTPC	Petition Under Section 79(1) (f) of the Electricity Act,2003 read with Chapter III of the CERC (Terms and Conditions of Tariff) Regulations, 2009 for recovery of Unscheduled Interchange Charges (UI Charges) in respect of Bhilai Expansion Power Plant (2x250 MW) for the period from 22.4.2009 to 31.7.2011.(On admission)		
	2.	69/MP/2015	PGCIL	Petition under Section 38 (2) of the Electricity Act,2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Act and for direction for signing of Long Term, Access Agreement for transmission System for evacuation of Power from NKSTPP and Grant of regulatory approval for execution of the associated transmission system. (On admission)		
	3.	451/MP/2014	PKTCL	Application for approval under section 17(3) of Electricity Act 2003, for creating security in favor of Security Trustee Pursuant to Unattested Deed of hypothecation, by way of hypothecation on Project Assets for benefit of the Lenders/Security trustee to the Project, for the following transmission line:- Purulia PSP (WB)-Ranchi (PG) 400 KV D/C line and Kharagpur (WBSETCL)-Chaibasa (PG) 400 KV D/C line.		
	4.	452/MP/2014	RAPPTCL	Application for approval under Section 17(3) of Electricity Act 2003, for creating security in favour of Security Trustee pursuant to Unattested Deed of hypothecation on project Assets for benefit of the Lenders/Security Trustee to the Project, for the following Transmission line:- RAPP-Shujalpur 400 KV D/C.		
	5.	548/MP/2014	DMTCL	Petition for approval U/S 17(3) and 17(4) of Electricity Act, 2003 for creating security interest in favour of IDBI Trusteeship Services Limited.		
	6	49/MP/2014	TNGDCL	Services Limited.		
	7.	113/MP/2014	NERLDC	Petition seeking direction to declare additional transfer capability to the extent of up to 350 MW in the ER-SR corridor arising out of injection of GRIDCO power in South Odisha in ER and direct POSOCO to permit of open access in ER -SR corridor for additional transfer capacity by the capacity by the constituents of Southern Region for the period from February 2014 onwards.		
	8.	563/MP/2014	MIEL	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional providing adequate load shading through automatic under frequency relays (UFRS) in the state system of North eastern Region, Keeping them functional in terms of Regulation 5.2 (n) of the CERC(Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes(SPS) in NER Grid to operate the transmission system closer to their limits and		
	0.	303/WP/2014	IVIIEL	protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC		

	9.	163/MP/2012	BPSL	Petition under Regulation 12 and Regulation13 of the CERC (Deviation Settlement Mechanism and related Matters) Regulations, 2014 dated 6.1.2014 (as amended).
	10.	74/MP/2014	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 20 of the CERC (open access in inter-State transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.
	11.	16/SM/2014	Suo-Motu	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 32 of the CERC (grant of connectivity, long term access and medium term open access in inter-state
	12.	420/MP/2014	SRLDC	transmission and related matters) Regulations, 2009.
				Non-compliance of Regulations 2.8.1 (c) and 5.2 (1) of the CERC (Indian Electricity grid Code) Regulations, 2010.
	13.	36/MP/2015	PGCIL	Endangering grid security due to Non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC Order dated 22.2.2014, Non-availability of LVRT protection, Non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations 2010 (IEGC) 6.5.23(i), lack of necessary demand estimation as per IEGC regulation 5.3 and not providing real-time SCDA data to LDC.
				Petition for determine the Transmission Reliability Margin between the New Grid and SR Grid post commissioning of 765 kV S/C Raichur Solapur Transmission Line.
27.02.2015 Friday At 10.30 A.M. Generation tariff	1.	315/GT/2014	NTPC	Petition for final truing up of tariff of Singrauli STPS, (2000 MW) for the period from 01.04.2009 to 31.03.2014.
	2.	290/GT/2014	NTPC	Approval of Petition for determination of tariff of Singrauli (2000 MW) for the period from 01.04.2014 to 31.03.2019.
	3.	303/GT/2014	NTPC	Approval of Petition for final truing up of tariff of Simhadri Super Thermal power Station Stage-II (2X500 MW) for the period from 16.09.2011 to 31.03.2014.
	4.	294/GT/2014	NTPC	Approval of Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage-II (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	5.	304/GT/2014	NTPC	Approval of Petition for final truing up of tariff of Simhadri Super Thermal power Station Stage-I (2X500MW) for the period from 01.04.2009 to 31.03.2014.
	6.	270/GT/2014	NTPC	Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage - I, (2x500 MW) for the period 01.04.2014 to 31.03.2019.
	7.	33/MP2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.